

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 08
IA No. 218/JPR/2019
IA No. 423/JPR/2019
IA No. 587/JPR/2022
CP No. (IB)- 69/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

JFC Finance (India) Ltd.

.... Financial Creditor/Applicant

Versus

Ajit Solar Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Palash Singhai, Adv.
Krishnaveer Singh, Adv.
Harshal Sareen, Adv.

For the Respondent : Vartika Mehra, Adv.
Saurabh Jain, Adv.

ORDER

IA No. 218/JPR/2019

Parties have been finally heard. Learned counsel for both the parties were permitted to file written submissions. However, Applicant (Commissioner of Customs (Prev.) Jodhpur) has not filed its written submissions. No further opportunity will be given to file written submissions. The matter will be decided based on the record available in the file. List the IA on 22.05.2024.

IA No. 423/JPR/2019

Heard Mr. Palash Singhai, Adv. along with Mr. Krishnaveer Singh, Adv. for the RP. Learned counsel for the RP has filed its written submissions. Learned counsel for the Respondent is permitted to file written submissions, if any, not

Sdr

Sdr

exceeding 3 pages, within 7 days and the same may be furnished to the counsel for the RP. Failing which, the matter will be decided based on the records available in the file. List the IA on 22.05.2024.

List the matter along with pending IAs on 22.05.2024.

Sdr

(Rajeev Mehrotra)
Technical Member

Sdr

(Deep/Chandra Joshi)
Judicial Member

April 22, 2024